

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

5. C.P. 131(MB)2023

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Mohan Tolaram Kukreja
VS
Saion Developers Private Limited

SECTION 241-242 OF THE COMPANIES ACT, 2013

ORDER

The Court is convened through Video Conference.

1. Mr. Nausher Kohli a/w Mr. Gaurav Shrawat, Ld. Counsel for the Petitioner present. None present on behalf of the Respondent.
2. Ld. Counsel for the Applicant submits that connected petition is listed tomorrow and urgent interim relief is required to avoid further mis-appropriation of funds by one of the group holding 50% shares from the Bank.
3. List this matter on **18.05.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)